

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.310/01502/2017

Dated Wednesday the 13th Day of March 2019.

PRESENT

**Hon'ble Mr. P. MADHAVAN, MEMBER (J)
Hon'ble Mr. T. JACOB, MEMBER (A)**

1. D.Satyanarayan
The Gr.1/Serang,
18/34, Manikam Pillayar Koil Street,
Aishwarya Apartments, Vysarpadi,
Chennai -600039. **Applicant**

(By Advocate M/s.R.Kannan)

vs.

1. The Union of India Integral Coach Factory,
Rep. by its CWE/Shell, The Revision Authority,
CWE/Shell, Chennai -38.

2. Deputy CWC/Shell, The Appellate Authority,
Integral Coach Factory, Chennai -38.

3. Works Manager/A-II/Shell,
Disciplinary Authority,
Integral Coach Factory, Chennai 38. **Respondents.**

(By Mr. A. Abdul Ajees, Advocate for the respondents)

Order: Pronounced by Hon'ble Mr.P. Madhavan Member (J)

Learned Counsel for the applicant is present.

2. C.F.A. Submits that he may be permitted to withdraw the O.A. as the reliefs sought in this O.A. have already been granted to the applicant.
3. The request for permission to withdraw the O.A. is granted. O.A. is

dismissed as withdrawn. Misc.Application No. 310/311/2018 for direction also stands closed.

(Mr. T. Jacob)
Member (A)
sj*

(P. Madhavan)
Member (J)